

(b) and (c). The memorandum dealt with various subjects. The relevant extracts from the memorandum have been forwarded to the Ministries concerned and the Planning Commission. Information regarding action taken by them is being collected and will be laid on the Table of the Sabha in due course.

#### Code of Conduct for Ministers

2176. Shri Uttiya:

Shri Madhu Limaye:

Will the Minister of Home Affairs be pleased to state:

(a) the number of Central Ministers and Chief Ministers of States who have declared their assets under the Code of Conduct for Ministers; and

(b) the steps taken to persuade other Ministers to disclose their assets?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) and (b). Statements of assets and liabilities for the year 1965-66 have been received from all Central Ministers and Parliamentary Secretaries. Such statements have also been received from the Chief Ministers of States except in three cases. The Chief Ministers who have not yet sent the statements are being reminded in the matter. The Chief Ministers of Haryana and Punjab are also being requested to send in statements of their assets and liabilities.

#### Development Plan for Education in West Bengal

2177. Shri Indrajit Gupta: Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government have directed the West Bengal Government to reduce their development plan for education in the Fourth Plan;

(b) whether the proposed reduction is of the order of Rs. 20 crores; and

(c) whether the State Government have also been asked not to

earmark any amount in its reduced budget for salary revision of the teachers?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) No, Sir. The size of the development plan for West Bengal is still under consideration.

(b) Does not arise.

(c) In the guide-lines issued to all States for the formulation of the Fourth Five Year Plan, the Planning Commission has indicated that the general rise in teachers' salaries should not be reflected in the Plan.

राजस्थान में अवैध रूप से पाकिस्तानियों का घुस घ्राना

2178. श्री हुकूम चन्द कछवाय :

श्री श्रीकार लाल बोरबा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत-पाकिस्तान संघर्ष से लेकर मितम्बर, 1966 तक की अवधि में अवैध रूप से राजस्थान में घुस आये पाकिस्तानी नागरिकों में से कितने व्यक्तियों को गिरफ्तार किया गया है और कितने व्यक्तियों को जमानत पर छोड़ दिया गया है;

(ख) जमानत पर छोड़ दिये गये व्यक्तियों में से कितने व्यक्ति पाकिस्तान वापस चले गए हैं;

(ग) जमानत देने वाले कितने व्यक्तियों के विरुद्ध मुकदमें चलाये गये हैं; और

(घ) इस बात के लिए क्या कार्यवाही की गई है कि जमानत पर छोड़े गये व्यक्ति पुनः पाकिस्तान वापस न जाने पायें ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री विद्या चरण शुक्ल): (क) गंगानगर और बीकानेर जिलोंके बारे में अभी तक सूचना उपलब्ध नहीं हुई।

इनको छोड़कर गिरफ्तार किये गये तथा जमानत पर छोड़े गये ऐसे व्यक्तियों की संख्या क्रमशः 98 और 16 हैं।

(ख) कोई नहीं।

(ग) प्रश्न ही नहीं उठता।

(घ) ऐसे व्यक्तियों की हरकतों पर निरुद्धि रखने के अतिरिक्त जमानत मंजूर करने से पहिले यह जानने के लिये कि जमानती न केवल पर्याप्त सम्पत्ति वाला है अपितु सम्बन्धित पाकिस्तानी व्यक्ति पर उसका इतना प्रभाव भी है कि वह उसे पाकिस्तान भागने से रोक सके, उसके (जमानती के) पूर्ववृत्त की भी पड़ताल की जाती है।

#### Disproportionate Assets of Government Officers and Publicmen

2179. Shri Kolla Venkaiah: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have taken any steps during 1965-66 and 1966-67 so far against corrupt officers or publicmen for acquiring disproportionate assets during their tenure of office; and

(b) if so, the details thereof?

The Minister of Home Affairs (Shri B. Chavan): (a) and (b). During

1965, the following action was taken against 1st Central Government Servants against possession of disproportionate assets for post:

	G.Os.	N.G.Os.
o. of persons against whom cases investigated	125	181
No. prosecuted	1	..
No. convicted	..	2
No. reported for regular departmental action	41	88
No. punished departmentally	12	40
		are under

Figures for the year 1966 compilation.

#### Ernakulam Telephone Exchange

2180. Shri Kolla Venkaiah: Will the Minister of Communications be pleased to refer to the reply given to Starred Question No. 387 on the 10th August, 1966 and state:

(a) whether the State Government has taken any action on the report of the Post and Telegraphs Department regarding the replacement of the 20 Telephone Operators who were asked to remain within the Ernakulam Telephone Exchange premises for about two hours by the District Collector, Superintendent of Police, Ernakulam on 31st January, 1966;

(b) if so, the action taken in the matter; and

(c) if the reply to part (a) above be in the negative, the reasons for the delay?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No action has been considered necessary by the State Government.

(b) and (c). Do not arise.

#### Rural Police Cadre

2181. Shri Surendra Pal Singh: Shri D. D. Puri: Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that during the deliberations of the Fifth Session of the Police Sciences Congress, held in September last at Naini Tal, Uttar Pradesh, a new scheme was evolved for the raising of a police cadre for rural areas; and

(b) if so, the main features thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Does not arise.